

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER ESSENTIAL COM-
MODITIES ACT

12 hrs.

The Minister of Steel, Mines and Fuel, (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 354, dated the 18th February, 1956, making certain amendment to the Colliery Control Order, 1945;
- (2) S.R.O. No. 2496, dated the 3rd November, 1956, making certain amendment to the Colliery Control Order, 1945;
- (3) S.R.O. No. 2692, dated the 17th November, 1956, making certain amendment to the Colliery Control Order, 1945;
- (4) S.R.O. No. 2946, dated the 8th December, 1956; and
- (5) S.R.O. No. 3032, dated the 15th December, 1956, making certain further amendment to the Colliery Control Order, 1945;

[Placed in Library. See No. L.T. 445/57]

AMENDMENT TO MINING LEASES (MODIFICATION OF TERMS) RULES, 1956

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of Notification No. S.R.O. 3882, dated the 7th December, 1957, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.

[Placed in Library. See No. L.T. 446/57.]

BUSINESS ADVISORY COMMITTEE

SIXTEENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move:

“That this House agrees with the Sixteenth Report of the Business

Advisory Committee presented to the House on the 16th December, 1957.”

Mr. Speaker: Motion moved:

“That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 16th December, 1957.”

Shri N. R. Munisamy (Vellore): Before you put the motion to vote, I want to bring to your notice that yesterday there was a meeting of the Business Advisory Committee, where no allotment was made for the fifth item which refers to a no-day-yet-named motion, for want of time evidently. I am now placing the matter before you so that you can fix some time for that.

Shrimati Renu Chakravarty (Basirhat): My motion for discussing about the Darjeeling Conference is also there. Although it has been admitted, no time has been allotted to it.

Mr. Speaker: Very well. The hon. Member was in the Business Advisory Committee yesterday.

Shrimati Renu Chakravarty: No, I was not.

Mr. Speaker: Hon. Members may attend the Business Advisory Committee and get this matter settled there. So far, there is no modification of any time that has been allotted here in this report. Two items have not been taken into consideration there. Certainly, at the next Business Advisory Committee meeting, it will be decided.

Shri Harish Chandra Mathur (Pali): My submission is that this motion should not be accepted. The reason is this. We had given notice of certain motions to discuss certain matters of public importance, and you, Sir, were good enough to admit those motions, and the Business Advisory Committee was good enough to allot time for those motions. Now, if we accept this motion, indirectly, those motions which have been already admitted by you will be elbowed out, because there will be no time left.

What has happened is that those motions which were admitted by you as of public importance, and to which the Business Advisory Committee also allotted time are not taken up but new business enters in and some more time is allotted to it. If we permit this motion to be carried by this House, the direct result is that the motions which were admitted are ruled out or elbowed out. We want to invite your particular attention to the fact how useful results emerge out of these motions which are considered to be of public importance, as we have seen from the debate yesterday. Now, these motions are going to be kept out and motions which are given notice of later are given priority and are admitted. So, we find that there is no time to be allotted to these motions. So, the present allotment of time should not be accepted.

Sardar Hukam Singh: This motion of mine deals only with three allotments. It does not mention those other motions that have not been included. The real position was that you, Sir, had to come away for some urgent business here in this House, and the Business Advisory Committee had no time to give its attention to those other motions. It does not mean that they are not to be taken up or they have been rejected. The Business Advisory Committee might meet again and allot time, as desired by hon. Members.

But the only question at present is whether this allotment that has been made by the Business Advisory Committee should be approved by the House or not. If there is some objection so far as this allotment is concerned, that can be taken into account for the present. Otherwise, hon. Members should rest assured that the Business Advisory Committee might meet again and might allot time for the other motions that are still there.

Shri Harish Chandra Mathur: But there is no time....

Mr. Speaker: The hon. Member cannot take part more than once. He

has already made his statement or his observation here.

So far as the question of priority is concerned, priority is not fixed by the Business Advisory Committee. Let us understand the scope of the discussion in the Business Advisory Committee and its functions. The Business Advisory Committee fixes only the time. So far as priority is concerned, even if time is allotted for particular items now, it does not necessarily mean they must be taken up and the others should be elbowed out; they may come tomorrow or at the next Business Advisory Committee meeting, and time may be fixed there.

I shall call a meeting of the Business Advisory Committee tomorrow and fix time for these items. In the meanwhile, if priority has to be given, that will be settled by the Leader of the House.

I shall now put the motion to vote.

The question is:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 16th December, 1957."

The motion was adopted.

INTERIM REPORT OF PAY COMMISSION

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg leave to make a statement.

Government have received from the Pay Commission an interim report in regard to relief to Central Government employees to be given as an interim measure pending their final recommendations. A copy of the report is placed on the Table of the House. [Placed in Library. See No. LT-447/57]

They consider a further increase of Rs. 5 per month in the dearness allowance of all Central Government